

है और ज्यादा निकला है तो इसका क्या कारण है ?

श्री के० डी० मालवीय : सन् ५४ में २,४०,७१२ घ्राउंस सोना निकला था। इस वर्ष प्रवश्य कम निकला है। इसका ठीक ठीक कारण तो मैं नहीं बतला सकता। लेकिन जैसे जैसे हमारी खानें गहरी होती चली जा रही हैं वैसे वैसे सोना निकाली महंगी होती जा रही है। और उत्पादन की तैया-रियां हो रही हैं सम्भवतः इसलिये कुछ और उत्पादन में बढ़ोती हो जाय।

सेठ गोविन्द दास : क्या और कोई नई खानों की खोज के बारे में प्रयत्न किया जा रहा है और अगर किया जा रहा है तो किस क्षेत्र में, और इसमें अब तक कितनी सफलता मिली है।

श्री के० डी० मालवीय : भारतवर्ष में कुछ सोने की खानें ऐसी भी हैं जिनसे अभी सोने का उत्पादन नहीं हो रहा है। पर ऐसी बहुत थोड़ी ही खानें हैं। उनके लिये विविध योजनायें तयार हो रही हैं। लेकिन चूंकि सरकार इस काम को नहीं करती है और यह काम प्राइवेट सेक्टर के हाथ में है, इसलिये वह जब आगे आवेंगे तभी तो कुछ होगा।

श्री C. D. Pande : May I know what is the cost of production of gold per ounce in India and how it compares with the cost of production in other countries; also, how do they manage to bring it to the level of market price ?

श्री K. D. Malviya : That is a question which should be put to the Finance Ministry. I am not ready to answer it.

I.A.S. Officers

*1263. श्री Brajeshwar Prasad : Will the Minister of Home Affairs be pleased to state :

(a) when the first batch of I.A.S. Officers retired ;

(b) whether the pension rules of I.A.S. officers have been finalised; and

(c) if not, when they are likely to be finalised ?

The Deputy Minister of Home Affairs (Shri Datar) : (a) Retirements from the service have so far taken place only from one category of officers, namely, those appointed thereto from the State Services. As retirement normally takes place on attaining the age of superannuation, there is no question of the officers retiring in batches.

(b) Not yet.

(c) They are likely to be finalised shortly.

श्री B. K. Ray : May I know if there were not several Provincial Administrative Service officers who were promoted to the I.A.S. who have retired a long time ago ?

श्री Datar : As stated in the answer, some of these persons have actually retired.

श्री B. K. Ray : Is it not a fact that while their pension rules have not been finalised as yet, still their previous retiring benefits have been cut down by withholding their additional pensions and by reducing the commutability of pension to one-third from one-half ?

श्री Datar : I may point out to the hon. Member that interim orders have been passed and they are getting pensions, though on a provisional basis,—that is, for example, on the same basis on which they would have got the pension had they been promoted to listed posts in the former Indian Civil Service. In a few weeks' time the final pension orders also will be passed.

श्री B. K. Ray : Is it not a fact that on the floor of the other House the hon. Minister had promised on 22nd March, 1955 that within a very short time they are getting the rules finalised ?

श्री Datar : Yes, it is quite correct. But unfortunately certain differences arose between State Governments on this question. The object is to resolve all these differences and to reach unanimity so far as the extent of pension is concerned.

श्री B. K. Ray : When can we expect the final rules ?

श्री Datar : That is what I stated—in the course of a few weeks, if not months.

श्री U. C. Patnaik : May I know when Government propose to implement the promise they made three years ago in reply to one of my questions that they were finalising certain rules to regulate these ex-I.A.S. and I.P.S. personnel ?

श्री Datar : I do not understand what the hon. Member means when he refers to finalising the proposals regarding I.A.S. and I.P.S. cadres. In fact, as the House is aware almost all the other rules

except the rules on pensions have already been placed on the Table of the House.

Shri U. C. Patnaik : My question three years ago related to the I.A.S. personnel taken from the State Governments and rules for their pension were assured to be finalised shortly by the hon. Deputy Minister.

Shri Datar : So far as those rules are concerned, they will be the same in respect of all persons who are taken on the I.A.S. cadre. Therefore, we are in the last stage of finalising them.

Excise Duty

*1264. **Pandit D. N. Tiwary :** Will the Minister of Finance be pleased to state the amount realised as additional Excise Duty on imported cloth under the Khadi and Hand-loom Industries Development Act, during the period from January to June, 1955 ?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : The additional duty of excise imposed under the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953, is leviable only on cloth manufactured in India and not on imported cloth.

Pandit D. N. Tiwary : May I know whether there is any proposal to levy a tax because that is a fruitful source of income for development of Khadi and other handloom industries ?

Shri A. C. Guha : There is no such proposal before the Government. I think the confusion might have arisen from the language used while fixing the import duty. It has been fixed in such terms as would also cover probable variation in the excise duties, including extra excise for khadi and handloom, so that there may not be any necessity of changing the specific duty. The confusion has perhaps arisen from that, but there is no such proposal to include a khadi duty on the imported cloth.

सेठ अचल सिंह : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि मिलों में बने हुये कपड़े पर जनवरी १९५५ से लेकर जून, ५५ तक की छमाही में कितनी इम्पोर्ट ड्यूटी बसूल हुई है ?

श्री ए० सी० गुह : अभी तीन, चार रोज पहले मैंने हाउस में एक सवाल के जवाब में बतलाया था कि मई और जून सन् १९५५—इन दो महीनों में रिड्यूस्ड

इम्पोर्ट ड्यूटी (reduced import duty) जो बसूल हुई वह ७ लाख, ७५ हजार रुपये थी। कौटन टेक्सटाईल्स (cotton textiles) जो कि इंडियन कस्टम्स टैरिफ (Indian customs tariff) के आईटम (item) ४८(३) और ४८(६) में आते थे और जिन पर कि ड्यूटी घटाई गई थी, ३ मई, सन् १९५५ को ७ लाख, ७५ हजार रुपये ड्यूटी से सरकार को बसूल हुये।

लाला अचिन्त राम : क्या मंत्री महोदय बतला सकेंगे कि इम्पोर्टेड क्लाय पर ड्यूटी लगाने में क्या रुकावटें हैं और क्या वह दूर नहीं हो सकती हैं ?

श्री ए० सी० गुह : मैंने कोई रुकावट तो नहीं बतलाई। मैंने तो कहा कि ऐसा कोई प्रस्ताव गवर्नमेंट के सामने नहीं है। गवर्नमेंट के पास कोई ऐसा सुझाव नहीं है कि उसके ऊपर भी ड्यूटी बिटाई जाय।

Corruption in Customs Department

*1266. **Shri Gidwani :** Will the Minister of Finance be pleased to lay on the Table of the House a statement showing:

(a) the total number of complaints of corruption against the officers of Customs Department received by Government during the years 1952 to 1954 separately;

(b) the number of complaints disposed of ; and

(c) the number of officers punished on account of these complaints ?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : (a) to (c). A statement is laid on the Table of the House. [See Appendix VII, annexure No. 30].

Shri Gidwani : According to the statement, only 8 out of the 18 officers had been punished. What happened to the remaining 10 ?

Shri A. C. Guha : You will find from the statement that 14 cases have been disposed of and the four remaining cases are still under investigation. What is the other question please ?